

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL  
BENCH, NEW DELHI

Original Application No. 413/2021

IN THE MATTER OF:

BIKRAMJEET SINGH SHERGILL

..... Applicant

V/s

STATE OF PUNJAB

..... Respondent

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Filed by



Counsel for the Concessionaire  
S&A Law Offices  
S&A Tower,  
Plot Number 5, 6, 7, Udyog Vihar,  
Phase IV, Sector 18,  
Gurugram, Haryana

Date: 06.12.2024

Place: New Delhi

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL  
BENCH, NEW DELHI

Original Application No. 413/2021

IN THE MATTER OF:

BIKRAMJEET SINGH SHERGILL ..... Applicant

V/s

STATE OF PUNJAB ..... Respondent

**REPLY ON BEHALF OF M/S JITF URBAN WASTE MANAGEMENT  
(BATHINDA) LIMITED PURSUANT TO DIRECTIONS OF THE  
HON'BLE TRIBUNAL DATED 22.11.2024**

**Most Respectfully Showeth:**

1. The present reply is being filed on behalf of the M/s JITF Urban Waste Management (Bathinda) Ltd. ("the Concessionaire"), which is the Concessionaire of the Municipal Solid Waste Processing Facility at Bathinda. The present reply is being filed through Mr. Ramesh Chandra, who is authorized on behalf of the Concessionaire via board resolution dated 25.07.2018. A copy of the Board resolution dated 25.07.2018 is attached herewith and marked as **Annexure R-1**.
2. That the Hon'ble NGT, via order dated 22.11.2024, wanted to know as to what period legacy waste was generated and whether entire legacy waste was generated when entire operation was in the hands of Municipal Corporation or it also relates to period when respondent 3 was

under contract operating handling, management and disposal of solid waste in the area of Municipal Corporation, Bhatinda. As a result, the Concessionaire is filing the present reply/response.

3. It is humbly submitted that the contents of the Concessionaire's Reply dated 22.05.2023, 18.12.2023 and 24.10.2024 may be read along with and treated as part and parcel of the present reply, which is not being reiterated to avoid prolixity.

**Period and Quantity of Legacy Waste**

4. In this regard it is most humbly submitted that the Concessionaire has not made any assessment of the period or quantity of legacy waste ever. However, in the proceedings of Capt. Mall Singh vs. State of Punjab & Ors. (Appeal No 70/2012), the Commissioner of Municipal Corporation of Bathinda has filed an affidavit on 16.08.2013 in which the period and quantity of legacy waste is mentioned. The Affidavit dated 16.08.2023 is annexed herewith and marked as **Annexure R -2** and the relevant portion of the same is reproduced hereunder for ready reference:

*“4. That the plot of land admeasuring about 36 acres in the village Mansa Road, Bathinda, Punjab was being used by the respondent No. 3 for the last three decade for dumping / storage of municipal solid waste.*

*It may be emphasized that over last about 28 years, the average municipal solid waste generation in and around Bathinda, Punjab has been about 70 MT per day. Presently, it is estimated at about 110 MT per day.*

*The municipal solid waste which has accumulated/ deposited at the said site is presently about 7,00,000 MT, its volume being approximately 9,00,000 Cum. (if density is taken 800 Kg per Cum.)”*

5. Thus, it is evident that till 16.08.2013 there was around 7 Lakh MT of legacy waste lying at the dumping site which was accumulated since 1983. The Concessionaire is not aware as to when and how the same was processed or removed by the Municipal Corporation of Bathinda.
6. Needless to mention that treatment of Legacy Waste is the obligation of Municipal Corporation, Bathinda only and the Concessionaire is not responsible for the same in any manner whatsoever.
7. Further, the Municipal Corporation, Bathinda in its reply dated 08.10.2024 while admitting to its obligation to process the legacy waste has also provided the current quantity of legacy waste which is as follows:

*“Regarding the Bioremediation of Legacy waste, it is submitted that Municipal Corporation Bathinda has successfully remediated 2,54,000 cum out of 3,53,000 cum of Legacy waste in 10 acres of land. Municipal Corporation Bathinda has further taken up the work in the remaining portion of approximately 5 Acre land which is likely to be completed by November 2024”*

*Dumping of MSW at the dumping site is at the risk and responsibility of MC, Bathinda as per the Concession Agreement dated 23.11.2011*

8. Without Prejudice and in addition to the above, it is further submitted that as per the Article 2.2.2.1 (d) of the Concession Agreement dated 23.11.2011, the dumping of the MSW at the Dumping site is at the risk and responsibility of MC, Bathinda. The relevant article of the Concession agreement dated 23.11.2011 is reproduced hereunder for ready reference:

*“ d. allocated/demarcated site for dumping of MSW till the time processing and disposal facility are established as a part of the project. Such dumping of MSW shall be at the risk and responsibility of the Concessioneing Authority, till the project achieves COD- P & D.”*

9. It is most humbly submitted that the Project could not achieve the COD-P&D for the following reasons:

a. **Land for Sanitary Landfill (SLF) at Mandi Khurd was never provided by MC Bathinda:** MC, Bathinda was responsible for providing 36.81 acres of land for construction of Sanitary Landfill Facility at village Mandi Khurd. However, the said land was under litigation and the Hon'ble High Court of Punjab and Haryana had passed an order dated 08.08.2012 to maintain status quo over the said land, and the said land was never provided to the Concessionaire till date and SLF could not be established. The same is a breach of MC, Bathinda's conditions precedent under the Concession Agreement.

- b. MC, Bathinda did not get the Environmental Clearance amended for SLF:** Further, despite the Concessionaire's repeated requests vide letters dated 15.07.2016, 26.08.2016, 29.08.2016 and 01.06.2018 to have the Environmental Clearance amended with respect to change of land for SLF from Mandi Khurd to Mansa Road, MC, Bathinda has failed to do the same. Due to the acts and omissions of MC, Bathinda, the SLF, as envisioned under the Concession Agreement, could not be established even at the alternate land at Mansa Road, Bathinda. A copy of the letters dated 15.07.2016, 26.08.2016, 29.08.2016 and 01.06.2018 of the Concessionaire is already annexed with Concessionaire's reply dated 22.05.2023.
10. Without Prejudice and in addition to the above, it is also submitted that the Concessionaire dumped the MSW at the dumping site provided by MC Bathinda before the start of processing facilities. It is submitted that the Concessionaire dumped approximately 1,38,419 of MSW from its C&T operations from December 2011 till October 2015. It is further submitted that after the establishment of processing facilities, the Concessionaire has dumped only around 29000 MT of MSW at the dumping site, since the SLF could not be established due to the reasons solely attributable to MC Bathinda, for the period between April 2016 to January 2017 when the scrubber system was being installed in the processing facilities.
11. Thus, as MC, Bathinda has failed to provide the land for SLF and/or get the Environmental Clearance amended for establishment of SLF at the alternate site at Mansa Road, Bathinda, the Concessionaire could not establish SLF and the Project could not achieve COD. Therefore, even in terms of Article 2.2.2.1(d), maintenance of dumping site where the legacy waste is lying is the responsibility and risk of MC Bathinda only.

- 1 It is also submitted that the Concessionaire has always been diligent and  
2. committed to comply with provisions of Solid Waste Management Rules,  
2016 and protection and conservation of Environment. It is also  
submitted that all necessary steps are being taken by Concessionaire for  
upkeeping the scientific management of waste being produced. It is also  
submitted that the Concessionaire has always been compliant to the  
orders and directions issued by this Hon'ble Tribunal.

**CONCESSIONAIRE**

**Filed by**



Counsel for the Concessionaire  
S&A Law Offices  
S&A Tower,  
Plot Number 5, 6, 7, Udyog Vihar,  
Phase IV, Sector 18,  
Gurugram, Haryana

Date: 06.12.2024

Place: New Delhi

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL  
BENCH, NEW DELHI

Original Application No. 413/2021

IN THE MATTER OF:

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V/s

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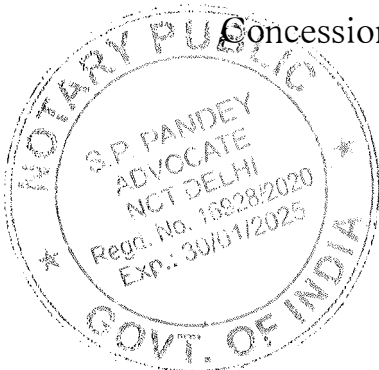
Respondent

**AFFIDAVIT**

I Ramesh Chandra, S/o Late Shiv Dutt Naudiyal aged about 54 years, R/o B-619, Sector 17, Vasundhara, District- Ghaziabad, Uttar Pradesh, 201012, do hereby solemnly affirm and state as under:

1. I say that I am duly authorized by the Concessionaire to depose before this Hon'ble Tribunal, and I am also conversant with the facts of the present matter and hence am competent to depose this affidavit.
2. That the accompanying Reply has been drafted by my counsel under my instructions.
3. I state that the contents of the same are true and correct to the best of my knowledge and belief, which is based on the records maintained by the Concessionaire, and nothing has been concealed therefrom.

  
**Deponent**

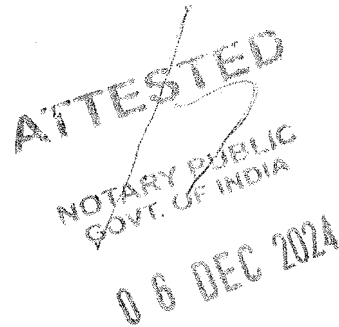
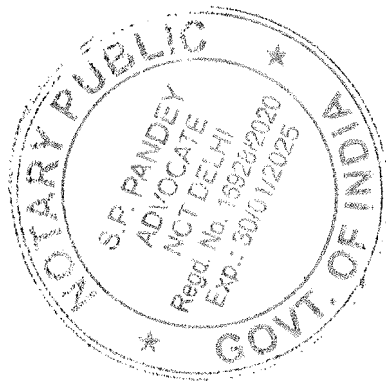


**Verification:**

I, the above-named deponent do hereby verify that the facts stated in paragraph 1 to 3 of the above affidavit are true and correct to the best of my knowledge and belief, which is based on the records maintained by the Concessionaire and nothing has been concealed therefrom.

Verified at 06 DEC 2024 on this \_\_\_\_\_ day of December 2024.

  
**Deponent**





## JITF URBAN WASTE MANAGEMENT (BATHINDA) LIMITED

Jindal ITF Centre, 28 Shivaji Marg, New Delhi-110015; Tel. No.: 011-66463983/84; Fax No.: 011-6646398

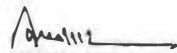
**CERTIFIED TRUE COPY OF THE BOARD RESOLUTION PASSED AT THE MEETING OF THE BOARD OF DIRECTORS OF JITF URBAN WASTE MANAGEMENT (BATHINDA) LIMITED HELD ON WEDNESDAY, THE 25<sup>TH</sup> DAY OF JULY, 2018 AT 10.00 A.M. AT JINDAL ITF CENTRE, 28, SHIVAJI MARG, NEW DELHI-110015.**

To authorize the officials of the Company to take necessary Steps/ actions with regard to the MSW Bathinda project

"RESOLVED THAT Mr. Umesh Chopra, Director, Mr. Neelesh Gupta, Director, Mr. Alok Kumar, Director, Mr. Anuj Kumar, Authorised Signatory and Mr. Ramesh Chandra, Authorised Signatory ("Authorised Signatories") of the Company be and are hereby severally authorized to take all necessary steps and deeds as may deemed fit, as per the remedies available under the Concession agreement dated 23.11.2011 and as per land of law."

RESOLVED FURTHER THAT the Authorized Signatories are further authorized to (a) appear, defend, represent, produce sign, verify, declare, affirm, make, present, depose, submit and file all necessary notices, response, reply, complaints, written statements, affidavits, undertakings, Vakalatnama, declarations, appeals, revisions, applications, statements, papers and documents and all proceedings and matters before any competent authority/ ies, appellate authorities, any statutory authority, arbitration proceedings, before Supreme Court or any other court, relating to any dispute (if any) with respect to Concession agreement dated 23.11.2011, being Integrated Municipal Solid Waste Management Project for Bathinda Cluster in Punjab; (b) nominate, appoint and engage advocates, solicitors, counselor other professionals and retainers; and to do all such acts, things, deeds as may be necessary to give effect to this resolution."

Certified To Be True  
For JITF Urban Waste Management (Bathinda) Limited



Alok Kumar  
Director  
(DIN No: 00930344)



83 192

BEFORE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

Appeal No. 70 of 2012

In the matter of:

Capt. Mal Singh & Others

...Appellants

VERSUS

Punjab Pollution Control Board & Others

...Respondents

AFFIDAVIT ON BEHALF OF RESPONDENT NO.3  
MUNICIPAL CORPORATION, BATHINDA, PUNJAB

I, Uma Shankar Gupta, Commissioner, Municipal Corporation,  
Bathinda, do hereby solemnly affirm and declare as under:-

1. That at the outset, it may be submitted here that the deponent being law abiding citizen cannot think of violating any order passed by Hon'ble National Green Tribunal or any other court of law. If there is any lapse on the part of the deponent in implementing the orders passed by this Hon'ble Court in letter and spirit, the deponent tenders unconditional apology for the same.
2. That the deponent is presently working as the Commissioner of the respondent No. 3 in the captioned appeal. I have derived the knowledge not only from the records maintained by the department in the normal course of its business but also from the officers dealing with them. I am competent to depose and swear the present affidavit for and on behalf of the respondent No. 3 in the captioned proceedings.

Uma Shankar Gupta  
ACE



3. That the captioned appeal seeks to impugne the Order dated 30.8.2012 passed by the respondent No. 2 herein thereby granting environmental clearance under EIA Notification dated 14.09.2006 for establishment of an 'Integrated Solid Waste Management Project' in an area of about 20 acres at Mansa Road, Bathinda, Punjab and for establishment of an 'Engineered Sanitary Land Fill Facility' in an area of about 36.8 acres at Village Mandi Khurd, Bathinda, Punjab.

4. That the plot of land admeasuring about 36 acres in the village Mansa Road, Bathinda, Punjab was being used by the respondent No. 3 for the last three decade for dumping / storage of municipal solid waste.

It may be emphasized that over last about 28 years, the average municipal solid waste generation in and around Bathinda, Punjab has been about 70 MT per day. Presently, it is estimated at about 110 MT per day.

The municipal solid waste which has accumulated / deposited at the said site is presently about 7,00,000 MT, its volume being approximately 9,00,000 Cum. (if density is taken 800 Kg per Cum.).

5. That thus, it is manifest that the management of the already accumulated municipal solid waste at the site in reference is a big task, and in any case, a time consuming process.

6. That It may be emphasized that the entire dumping site which was full of municipal solid waste is being cleaned and the entire garbage which was spread all over the dumping ground measuring

36 acres is being scraped and piled up and is covered with good earth (photographs Annexure: A1 to A4 ). The sewage treatment plant has been installed in an area of 6 acre. The sewage treatment plant is having a capacity of 52 MLD and is running successfully (photographs Annexure: A5 to A6). The municipal corporation is digging out a 3 meter deep pit into 5 acre of the area of the dumping ground which will be lined with HDPE sheet and provided with leachate collection pipe and tank. The said pit will be used to dump the MSW generated from the city on day to day basis till the integrated solid waste processing plant came into operation (photographs Annexure: A7 to A8). The 5 acre of the area of dumping ground is reserved for development of 15 meter wide green belt around the periphery of the dumping site. The municipal corporation has to plant 800 plants approximately of different varieties i.e. Maulshree tree, Alstonia, Erythrina, Ficus, Kaner and Chakrasia etc this green belt, out of which 300 plants has already been planted and the work is in progress and will be completed by 30.09.2013 (photographs Annexure: A9 to A14). Earlier, the date of completion of this work was given 30.08.2013, but due to the scorching heat, the survival rate of the plants was very low and the municipal corporation has started the replantation of wilted plants. The area details of entire site are as under and site plan is attached (Annexure: A15):-

Sr No.	Item	Area
1	Sewerage Treatment Plant	6 Acre
2	Green Belt	5 Acre

*Handwritten signature*





3	Pit	5 Acre
4	Waste Covered Area	5 Acre
5	Cleaned Area	10 Acre
6	Work in progress	5 Acre
	Total	36 Acre

That the municipal corporation reaffirms its stand to complete the work under progress in a time bound schedule as mentioned below:-

Sr No.	Work Description	Total Qty	Executed as of 16.08.2013	Expected date of completion	Reasons for delay
1	Scraping of old deposited waste & covering the same with good earth	9 lac cum approx.	In progress	30.09.2013	Due to ban on mining and heavy rains. Impaired by Hon'ble Punjab & Haryana High Court. Good earth could not be supplied w.e.f. Aug.2012 to Feb. 2013.
2	Excavation of 3 meter deep pit for dumping of MSW generated on day to day basis.	5 Acre	2.5 Acre	30.09.2013	This work was in the scope of the concessionaire M/s JTF Urban Waste Management Bathinda Limited, but the work was not started by the company due to litigation pending in Hon'ble Punjab & Haryana High Court & before this Hon'ble Tribunal. Now the corporation has decided to do the work at its own level.
3	Lining of pit and laying of leachate collection pipes	5Acre	It will soon start after excavation of pit.	30.11.2013	This work was in the scope of the concessionaire M/s JTF Urban Waste Management Bathinda Limited, but the work was not started by the company due to litigation pending in Hon'ble Punjab & Haryana High Court & before this Hon'ble Tribunal. Now the corporation has decided to do the work at its own level.

*Supri*  
AEE

Sr No	Work Description	Total Qty	Executed as of 16.08.2013	Expected date of completion	Reasons for delay
4	Plantation (All along periphery)	800	300	30.09.2013	Plantation done earlier wilted out because of hot weather conditions.
5	Fencing around the dumping site	1864 R.Mt	1451 R. Mt	30.09.2013	Dispute of only 413 m with neighbor. Demarcation has been done by revenue department & fencing is in progress
6	Brick Paving entry to waste collection pit	232 sqm	Work is under progress	30.09.2013	Earlier the work was in contractor's scope, now being done by Municipal Corporation, Bathinda

The estimated cost incurred on the works is as under:-

Sr. No.	Item	Qty.	Amt.	Remarks
1	Earthwork in filling in layers from 26.09.10 to till date	64820.54	5025653	
2	Earthwork in excavation for pit from 29.07.13 to 16.08.13	40710.27	3663924	unbilled
3	Providing Barbed Wire Fencing	765	114750	unbilled
4	Providing & Fixing of MS gate	4	84000	unbilled
5	Plantation till 16.08.13	300	150000	unbilled
6	Plantation by JITE		69824	
7	Excavator on Hire		788539	
	Total		4871037	
8	Lime Powder 01.04.11 to till date	165 qtl	117652	
9	Methyl Powder 01.04.11 to till date	70 qtl	133000	
10	Fogging 01.04.11 to till date		62400	
	Total		313052	
	G. Total		10209742	

8. That a Civil writ petition (No. 21960 of 2011, Jarnail Singh versus State of Punjab) is pending in the Hon'ble Punjab & Haryana High Court in which the Hon'ble Court has granted status quo to be maintained with regard to land which has to be used for setting up engineered land fill site at Village Mandi Khurd. Due to this reason, the project at the site could not be started. However, the municipal

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JCB

corporation has started taking short term measures at the dumping site at Mansa Road, Bathinda as suggested by Hon'ble Punjab & Haryana High Court & this Hon'ble Tribunal. Now the concessionaire has applied for "consent to establish" to the Punjab Pollution Control Board on 12.07.2013. As and when the site of the Village Mandi Khurd will be cleared from the Hon'ble Punjab & Haryana High Court then same will be used for the construction of engineering land fill site.

9. That the stray animals which used to enter in the dumping ground was due to the reason that on one side of the dumping ground, there was dispute of the boundaries with the adjoining neighbor, therefore, fencing could not be done on that side (413 meter) (Photographs Annexure: A16 to A18) . Now the demarcation of the dumping site has been done by the Revenue Department Officials and correct demarcation has been given. Now the municipal corporation has started fencing on that side of the dumping ground and it will be completed by 30.09.2013. To prevent the entry of stray animals into the dumping ground, a gate has been installed on the approach road of the dumping site and in addition to it, three numbers of guards have been deployed at the dumping site to keep round the clock vigil.

10. That the respondent No. 3 has also launched a public awareness campaign, *inter alia*, educating the people of Bathinda to store municipal waste in a segregated manner (Photographs Annexure: A19 to A22).

Street plays are being arranged at different places in Bathinda to educate its residents. The pamphlets were also



*Ramesh Kumar*  
RCK

distributed among the general public at Bathinda to make them aware about the mode and manner of segregation of municipal solid waste at their house level itself. But, response of general public in this regard is only lukewarm and no segregation of waste at source is being done, the same is possible only after establishing a waste processing plant.

11. That the daily waste received at the dumping site at present is regularly covered with soil. The respondent No. 3 for this purpose had been regularly floating the tender/s. The work of earth filling is being got done regularly at the site. (Photographs Annexure: A23 to A25).

That the lime powder and methyl powder is being sprinkled / sprayed on regular basis at the dumping site. Fogging of malathion is also being undertaken on the regular basis. (Photographs Annexure: A26 to A30).

13. That the respondent No. 3 has always been, is and shall always be committed to its duties to ensure that there is no environmental pollution. In fact, it was with the said object and intent that 'Integrated Solid Waste Management Project' was project to ensure scientific dumping of waste and management thereof so that the environment becomes better and pollution free. In fact, it was thought that the implementation of the project in reference would resolve the environmental pollution on the long term basis.

14. That I state that the Corporation shall undertake all the measures required for the scientific dumping and disposal of the municipal



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ACC



waste as directed by this Hon'ble Tribunal and or any other authority concerned. The Municipal Corporation of Bathinda is committed to a pollution free and healthy environment and shall ensure that it fulfills all its obligations towards the people of the city.

*[Signature]*  
DEPONENT

**VERIFICATION:**

Verified at Bathinda on this 16th day of August, 2013 that the contents of the above affidavit are true and correct to my knowledge based on official record, no part of it is false and nothing material has been concealed therefrom.

*[Handwritten notes:]*  
Municipal Corporation  
Bathinda  
2/6

*I Identify the deponent*

Attested as Identified  
*[Signature]*  
**RAMESH KUMAR**  
ADVOCATE & NOTARY  
Appointed by Govt. of India  
BATHINDA (Pb.)

*[Signature]*  
DEPONENT

Entered in my Notarial Register at R-1  
Sr No. 19 Page. 5, Dt. 17.8.13

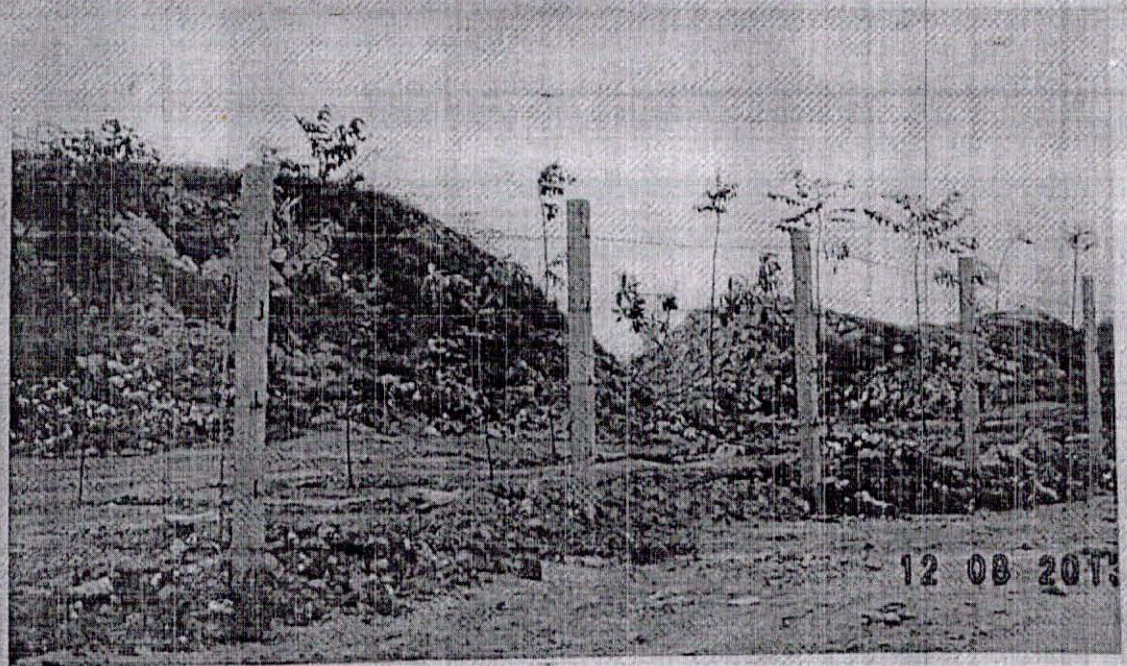
17 AUG 2013

*[Signature]*  
NOTARY

Annexure 9



Annexure 10



25

Subject: Appeal No 70 of 2012 before Hon'ble  
National Green Tribunal, New Delhi.

On the hearing of 5<sup>th</sup> July, the  
chairperson, NGT asked undersigned that  
whether 15m wide green belt exists at the  
present dumping site of the waste a proposed  
site for processing plant.

On the basis of submissions made  
before the Tribunal earlier, I deposed that 15m  
wide green belt exists at the periphery of the  
site. After deposing the same I checked at  
the site on 11/07/2014, the green belt was found  
only for names sake. All the plants were  
found withered.

The NGT had asked the MCB to submit  
a status report on next date of hearing i.e on  
15/07/14. The status of green belt was reported  
as it was present at site. On the basis,  
of this report, the NGT has found that I  
had deposed falsely before NGT on 9/07/14 and  
has fined me personally Rs 10,000/-. So, it is  
found that fine has been imposed because  
due to careless and unattentive work  
carried out by Sh. Amarjit Singh, LSO,

Now, as the NGT has further ordered to develop the 15m wide green belt all around the periphery of the site and maintain the same, some officer may be deputed on the task giving him the full responsibility in this regard.

NGT has asked for an affidavit on 22/07/14 that the green belt has been developed.

For information and orders please.

Puri  
16/7

SEPI

[Signature]  
16/7.

del. Comm.

SE BMC will be officer-in-charge of the site of MSW. He will ensure the compliance of the orders of NGT by having a green belt of 15m width along the periphery of the site. Assistance of DD Horticulture & Forest Dept Bti may be taken for technical inputs. He will be assisted by Sr Sardaef Cupte, SDO Ramnar An, SE Rajendra Kumar, LSO, CSI, or any other officer he feels the need of. Veridigraphs of this entire project will be done a "BEFORE" & "AFTER"

SE  
CEEG 1.

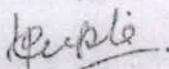
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16/7/14  
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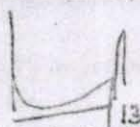
### Site visit report on compliance of Common Action Plan


We, the members of committee constituted by the Secretary, Local Govt., Punjab for the monitoring of compliance of Common Action Plan issued by hon'ble Punjab & Haryana High Court, Chandigarh in CWP No. 14871 of 2011 and CWP No. 7039 of 2010, visited the Municipal Solid Waste dumping site near ITI Chowk, Mansa Road, Bathinda on 13.08.2014 to verify the compliance of the Common Action Plan.

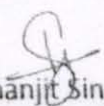
The following are the observations:

1. The old waste deposited at the MSW dumping site soil has been covered with soil completely.
2. That for ensuring 100% door to door collection of waste, the Municipal Corporation has deployed adequate safai sewaks and other resources. Besides this, Municipal Corporation has installed two Toll free No.s (1800 180 2626 & 1800 180 2101) for receiving the complaints, when person (Safai Mittar) does not reach any house hold for collection of waste on daily basis or some scattered waste is seen at any Secondary Collection Point. These no.s are well advertised on solid waste collection vehicles and by other means.
3. That Municipal Solid waste is not allowed to be burnt. The labour/ staff deputed for road sweeping and door to door collection has been educated not to do so. At the time of site visit no burning of waste/garbage is seen.
4. That only fully covered vehicles are used for transportation of solid waste.
5. The plantation has been done all around the periphery of the solid waste dumping site for the development of Green Belt as required by one of the conditions of the Environment Clearance (EC). The plantation is well maintained.
6. That the Fencing of dumping site has been done and required guarded gates have been provided.
7. That the Spray of herbal sanitizer is being done daily on regular basis.
8. That the weekly Fogging is being done regularly.
9. That for dumping of fresh waste 4m deep pit in 5 acre area has been dug. These pits have been provided with Polythene sheet lining and leachate collection arrangement. The solid waste received at dumping site is covered with soil daily. The earth required for the same has been stock piled at the Site near pits.

  
Sh. Sandeep Gupta, XEN, MCB,  
Bathinda

  
13/8/14  
Sh. Dalwinderjit Singh, PCS  
Commissioner, MC, Bathinda

  
13.8.2014.  
Sh. Joginder Singh, XEN, PPCB,  
Bathinda

  
Sh. Damanjit Singh, PCS  
Sub Divisional Magistrate, Bathinda

In compliance of the orders passed by this Hon'ble Tribunal on 15/07/2014. I, Dalwinderjit Singh, PCS, Commissioner, Municipal Corporation, Bathinda hereby submit my compliance report regarding plantation at Municipal Solid Waste processing plant/dumping site at Mansa Road, Bathinda.

This is to submit before this Hon'ble Tribunal that the plantation at aforesaid site has been completed as mentioned in the conditions of the Environment Clearance issued for this site and as per plantation plan suggested by the Horticulture Development Officer, Bathinda and Forest Range Officer, Bathinda. Plantation has been completed within one week time from July 15, 2014 the date of issue of such orders by this Hon'ble Tribunal in pending Appeal No.70 of 2012.

The following resources were deployed in order to complete this plantation work within stipulated time period.

Sr. No.	Machine	No.s	Total Hours
1.	Excavator Big (Poclaine)	2	150
2.	Excavator small (JCB)	3	225
3.	Tractor Trolly	20	1500
4.	Water Tanker	4	250
5.	Man Power		
a.	Malis	50	2800
b.	Junior Engineers	3	252
c.	Landscape Officers	2	168
d.	Assistant Engineers	2	168
e.	Executive Engineer	1	84
f.	Superintending Engineer	1	14

2060 Numbers of plants exist at site today.

2. It is, further submitted that Municipal Corporation, Bathinda has issued notice to the Project Developer to develop the green belt as required by the conditions of the Environment clearance within one week time and submit an explanation that why a fine of Rs 50,000/ may not be imposed upon him for defaulting his contractual obligation of meeting the conditions of Environment Clearance vide memo no. 2015/MSW dated 17/07/2014 (copy enclosed). The representative of the Project Developer was present in the Court room on 15/07/2014 when the said order was passed. This order was immediately conveyed to him and he was verbally instructed to develop the green belt as per the conditions of Environment Clearance within one week time. When the Project Developer did not start developing the green belt, The same was carried out by the Municipal Corporation, Bathinda. This was done to ensure the compliance of the orders of this Hon'ble Tribunal to develop the green belt in a week time. The cost incurred on the same shall be recovered from the Project Developer.

2

3. This is also submitted that the Accounts Department has been directed to deduct Rs10,000/ from the salary for the month of July, 2014 of Mr. Sandeep Gupta.



Commissioner

Municipal Corporation, Bathinda.

Dated: 21/07/2014

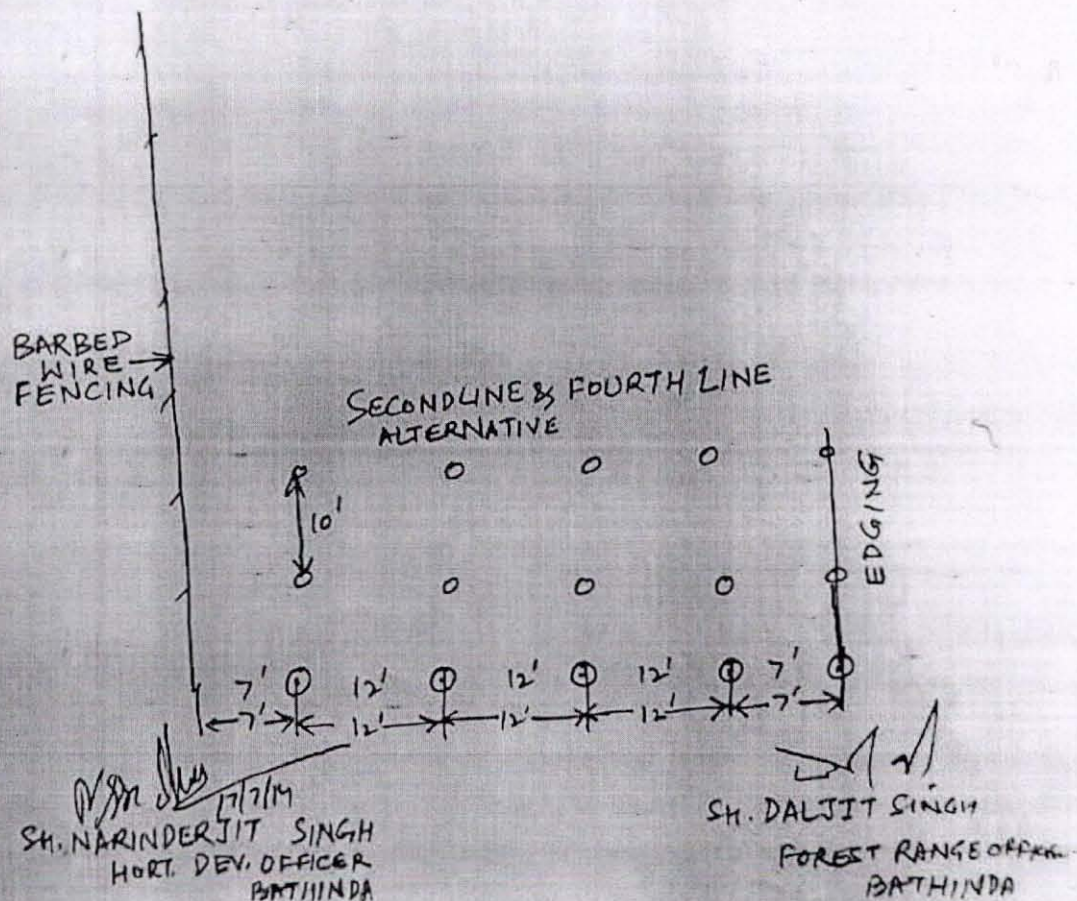
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PLANTATION PLAN AT MSW SITE  
MANSA ROAD, BATHINDA

A. SPECIES SUGGESTED:

1. NEEM
2. SUKHCHAIN
3. BARMA DEK
4. MAHA RUKH (AILANTHUS)
5. PILKAN
6. TOOT
7. ARJUN
- 8.

B. PLAN SUGGESTED



# ਦਫਤਰ ਡਿਪਟੀ ਡਾਇਰੈਕਟਰ ਬਾਗਬਾਨੀ, ਬਠਿੰਡਾ

ਨੰਬਰ 902

ਮਿਤੀ 23/07/14

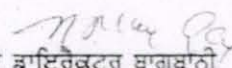
ਸੇਵਾ ਨੰਬਰ

ਕਮਿਸ਼ਨਰ,  
ਨਗਰ ਨਿਗਮ, ਬਠਿੰਡਾ।

ਵਿਸ਼ਾ:- ਐਮ.ਐਸ. ਡਬਲਯੂ. ਪੀ. ਦੀ ਸਾਈਟ ਉਪਰ ਪਲਾਂਟੇਸ਼ਨ ਸਬੰਧੀ ਰਿਪੋਰਟ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਆਪ ਜੀ ਨੂੰ ਬੇਨਤੀ ਕਰਦੇ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਅੱਜ ਮਿਤੀ 23/7/2014 ਨੂੰ ਜੰਗਲਾਤ ਮਹਿਕਮੇ ਦੇ ਅਫਸਰਾਂ ਨਾਲ ਐਮ.ਐਸ.ਡਬਲਯੂ.ਪੀ., ਮਾਨਸਾ ਰੋਡ, ਬਠਿੰਡਾ ਵਿਖੇ ਦੌਰਾ ਕੀਤਾ ਗਿਆ। ਉਥੇ 5 ਮੀਟਰ ਵਾਲੀ ਗਰੀਨ ਬੈਲਟ ਦੀ ਲੰਬਾਈ 284 ਮੀਟਰ ਅਤੇ ਦੂਸਰੇ ਪਾਸੇ 15 ਮੀਟਰ ਵਾਲੀ ਬੈਲਟ ਦੀ ਲੰਬਾਈ 1632 ਮੀਟਰ ਬਣਦੀ ਹੈ। ਇਸ ਸਾਰੇ ਬਣਦੇ ਰਕਬੇ ਵਿੱਚ 2348 ਬੂਟੇ ਬਣਦੇ ਸਨ ਪਰ ਇਸ ਰਕਬੇ ਨੂੰ ਮੁੱਖ ਰਖਕੇ ਚਾਰੇ ਪਾਸੇ ਗਰੀਨ ਬੈਲਟ ਵਿੱਚ ਚਾਰ ਲਾਈਨਾਂ ਲਈ ਥਾਂ ਤਿਕੋਣਾ ਹੋਣਾ, ਮੋੜ ਜਿਆਦਾ ਹੋਣ ਕਾਰਣ ਤੇ ਕੁੱਝ ਥਾਂ ਤੇ 15 ਮੀਟਰ ਹੀ ਰਕਬਾ ਹੋਣ ਕਾਰਣ, ਇੱਥੇ 2060 ਬੂਟੇ ਹੀ ਲੱਗਣ ਯੋਗ ਹਨ। ਜੋ ਕਿ 2060 ਬੂਟੇ ਜੰਗਲਾਤ ਮਹਿਕਮੇ ਨਾਲ ਸਬੰਧਤ ਜਿਵੇਂ ਕਿ ਨਿੰਮ, ਬਰਮਾ ਡੇਕ, ਸੁਖਚੈਨ, ਪਿਲਕਨ, ਅਰਜਨ ਆਦਿ ਲੱਗੇ ਚੁੱਕੇ ਹਨ। ਇਹ ਰਿਪੋਰਟ ਆਪ ਦੀ ਜਾਣਕਾਰੀ ਅਤੇ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਹਿੱਤ ਹੈ ਜੀ।

  
DEPUTY DISTRICT OFFICER  
BATHINDA

  
ਡਿਪਟੀ ਡਾਇਰੈਕਟਰ ਬਾਗਬਾਨੀ  
ਬਠਿੰਡਾ।

**Office Deputy Director Horticulture, Bathinda**

Number: 902

Dated: 23/07/14

To,

The Commissioner,

Municipal Corporation, Bathinda

Subject :- regarding report of the plantation on the MSW Plant site.

In reference to the above cited subject, it is requested that today on 23/7/2014, a visit was made to MSW Plant, Mansa Road, Bathinda with the officers of the Forest Department. There is 284 meters length of a 5 meter green belt and on the other side the length of the belt with 15 meters width is 1632 meters. 2348 saplings were planted in this entire area, but keeping this area as the main area, there is room for four lines in the green belt all around, due to the many turns and the area being only 15 meters in some places, only 2060 saplings could be planted here. These 2060 trees related to forest department are such as Neem, Burma Deck, Sukhchain, Pilkhan, Arjan etc. have been planted. This report is for your information and necessary action please.

(sd)  
Forest Range Officer  
Bathinda

(sd)  
Deputy Director Horticulture  
Bathinda

BEFORE NATIONAL GREEN TRIBUNAL PRINCIPAL  
BENCH, NEW DELHI

Appeal No. 70 of 2012

In the matter of

Capt. Mal Singh & Others ..... Appellants

Versus

Punjab Pollution Control Board & Others ..... Respondents

**AFFIDAVIT ON BEHALF OF RESPONDENT NO. 3**

**MUNICIPAL CORPORATION, BATHINDA PUNJAB**

I, Uma Shankar Gupta, Commissioner, Municipal Corporation, Bathinda, do hereby solemnly affirm and declare as under:

1. That at the outset, it may be submitted here that the deponent being law abiding citizen cannot think of violating any order passed by Hon'ble National Green Tribunal or any other court of law. If there is any lapse on the part of the deponent in implementing the orders passed by this Hon'ble Court in letter and spirit, the deponent tenders unconditional apology for the same.
2. That the deponent is presently working as the Commissioner of the respondent No. 3 in the captioned appeal. I have derived the knowledge not only from the



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records maintained by the department in the normal course of its business but also from the officers dealing with them. I am competent to depose and swear the present affidavit for and on behalf of the respondent No. 3 in the captioned proceedings.

3. That the captioned appeal seeks to impugn the Order dated 30.8.2012 passed by the respondent No. 2 herein thereby granting environmental clearance under EIA Notification dated 14.09.2006 for establishment of an 'Integrated Solid Waste Management Project' in an area of about 20 acres at Mansa Road, Bathinda, Punjab and for establishment of an 'Engineered Sanitary Land Fill Facility' in an area of about 36.8 acres at Village Mandi Khurd, Bathinda, Punjab.
4. That the plot of land admeasuring about 36 acres in the village Mansa Road, Bathinda, Punjab was being used by the respondent No. 3 for the last three decade for dumping/storage of municipal solid waste.

It may be emphasized that over last about 28 years, the average municipal solid waste generation in and around Bathinda, Punjab has been about 70 MT per day. Presently, it is estimated at about 110 MT per day.



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The municipal solid waste which has accumulated / deposited at the said site is presently about 7,00,000 MT, its volume being approximately 9,00,000 Cum. (if density is taken 800 Kg per Cum.).

5. That thus, it is manifest that the management of the already accumulated municipal solid waste at the site in reference is a big task, and in any case, a time consuming process.
6. That it may be emphasized that the entire dumping site which was full of municipal solid waste is being cleaned the entire garbage which was spread all over the dumping ground measuring 36 acres is being scraped and piled up and is covered with good earth (photographs Annexure: A1 to A4). The sewage treatment plant has been installed in an area of 6 acre. The sewage treatment plant is having a capacity of 52 MLD and is running successfully (photographs Annexure: A5 to A6). The municipal corporation is digging out a 3 meter deep pit into 5 acre of the area of the dumping ground which will be lined with HDPE sheet and provided with leachate collection pipe and tank. The said pit will be used to dump the MSW generated from the city on day to day basis till the integrated solid waste processing plant came into operation (photographs Annexure: A7 to A8). The 5 acre of the area of dumping ground is reserved for development of 15 meter wide green belt around the periphery of the dumping site. The municipal corporation has to plant 800



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plants approximately of different varieties i.e. Maulshree tree, Alstonia, Erythrina, Ficus, Kaner and Chakrasia etc. this green belt, out of which 300 plants has already been planted and the work is in progress and will be completed by 30.09.2013 (photographs Annexure: A9 to A14). Earlier, the date of completion of this work was given 30.08.2013, but due to the scorching heat, the survival rate of the plants was very low and the municipal corporation has started the re-plantation of wilted plants. The area details of entire site are as under and site plan is attached (Annexure: A15):-

Sr. No.	Item	Area
1	Sewerage Treatment Plant	6 Acre
2.	Green Belt	5 Acre
3.	Pit	5 Acre
4.	Waste Covered Area	5 Acre
5.	Cleaned Area	10 Acre
6.	Work in progress	5 Acre
	Total	36 Acre

7. That the municipal corporation reaffirms its stand to complete the work under progress in a time bound schedule as mentioned below: -



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Sr no	Work Descripti on	Total Qty	Executed as of 16.08.20 13	Expected date of completi on	Reason for delay
1	Scraping of old deposited waste & covering the same with good earth	9 lac cum appro x.	In progress	30.09.20 13	Due to ban on mining and heavy rains, impaired by Hon'ble High Court Good earth could not be supplied w.e.f. Aug 2012 to Feb. 2013.
2	Excavati on of 3 meter deep dumping of MSW generated on day to day basis	5 Acre	2.5 Acre		The work was in the scope of the concessiona ire M/s JITF. Urban Waste Manageme nt Bathinda Limited, but

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					the work was not started by the company due to litigation pending in the Hon'ble Punjab & Haryana High Court & before this Hon'ble Tribunal. Now the corporation has decided to do the work at its own level.
3	Lining of pit and laying of leachate collection pipes	5 Acre	It will soon start after excavation of pit.	30.11.2013	This work was in the scope of the concessionaire M/s JITF Urban



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					Waster Manageme nt Bathinda Limited, but the work was not started by the company due to litigation pending in the Hon'ble Punjab & Haryana High Court & before this Hon'ble Tribunal. Now the corporation has decided to do the work at its own level.
4.	Plantatio n (All	800	300	30.09.20 13	Plantation done earlier



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	along periphery )				wilted out because of hot weather conditions.
5.	Fencing around the dumping site.	1864 R. Mt.	1451 R. Mt.	30.09.20 13	Dispute of only 413 m with neighbor. Demarcatio n has been done by revenue department & fencing is in progress
6	Brick Paving entry to waste collectio n pit	232 sqm	Work is under progress	30.09.20 13	Earlier the work was in contractor's scope, now being done by Municipal Corporation , Bathinda

The estimated cost incurred on the work is as under:

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Sr. No.	Item	Qty.	Amt.	Remarks
1.	Earthwork in filling in layers from 26.09.10 to till date.	64820.54	5025653	
2.	Earthwork in excavation for pit from 29.07.13 to 16.08.13	40710.27	3663924	unbilled
3.	Providing Barbed Wire Fencing	765	114750	Unbilled
4.	Providing & Fixing of MS gate	4	84000	Unbilled
5.	Plantation till 16.08.113	300	150000	unbilled
6.	Plantation by JITF		69824	



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7.	Excavator on Hire		788539	
		Total	4871037	
8.	Lime Powder 01.04.11 to till date	165 qtl	117652	
9.	Methyl Powder 01.04.11 to till date	70 qtl	133000	
10.	Fogging 01.04.11 to till date		62400	
		Total	313052	
		G. Total	10209742	

8. That a Civil writ petition (No.21960 of 2011, Jarnail Singh versus State of Punjab) is pending in the Hon'ble Punjab & Haryana High Court in which the Hon'ble Court has granted status quo to be maintained with regard to land which has to be used for setting up engineered land fill site at Village Mandi Khurd. Due to this reason, the project at the site could not be started. However, the municipal corporation has started taking short term measures at the dumping site at Mansa Road, Bathinda as suggested by

*SR*

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Hon'ble Punjab & Haryana High Court & this Hon'ble Tribunal. Now the concessionaire has applied for "consent to establish" to the Punjab Pollution Control Board on 12.07.2013. As and when the site of the Village Mandi Khurd will be cleared from the Hon'ble Punjab & Haryana High Court then same will be used for the construction of engineering land fill site.

9. That the stray animals which used to enter in the dumping ground was due to the reason that on one side of the dumping ground, there was dispute of the boundaries with the adjoining neighbor, therefore, fencing could not be done on that side (413 meter) (Photographs Annexure: A16 to A18). Now the demarcation of the dumping site has been done by the Revenue Department Officials and correct demarcation has been given. Now the municipal corporation has started fencing on that side of the dumping ground and it will be completed by 30.09.2013. To prevent the entry of stray animals into the dumping ground, a gate has been installed on the approach road of the dumping site and in addition to it, three numbers of guards have been deployed at the dumping site to keep round the clock vigil.
10. That the respondent No. 3 has also launched a public awareness campaign, *inter alia*, educating the people of



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Bathinda to store municipal waste in a segregated manner (Photographs Annexure: A19 to A22).

Street plays are being arranged at different places in Bathinda to educate its residents. The pamphlets were also distributed among the general public at Bathinda to make them aware about the mode and manner of segregation of municipal solid waste at their house level itself. But, response of general public in this regard is only lukewarm and no segregation of waste at source is being done, the same is possible only after establishing a waste processing plant.

11. That the daily waste received at the dumping site at present is regularly covered with soil. The respondent No. 3 for this purpose had been regularly floating the tender/s. The work of earth filling is being got done regularly at the site. (Photographs Annexure: A23 to A25).
12. That the lime powder and methyl powder is being sprinkled / sprayed on regular basis at the dumping site. Fogging of malathion is also being undertaken on the regular basis. (Photographs Annexure; A26 to A30).
13. That the respondent No. 3 has always been, is and shall always be committed to its duties to ensure that there is no



environmental pollution. In fact, it was with the said object and intent that "Integrated Solid Waste Management Project' was project to ensure scientific dumping of waste and management thereof so that the environment becomes better and pollution free. In fact, it was thought that the implementation of the project in reference would resolve the environmental pollution on the long term basis.

14. That I state that the Corporation shall undertake all the measures required for the scientific dumping and disposal of the municipal waste as directed by this Hon'ble Tribunal and or any other authority concerned. The Municipal Corporation of Bathinda is committed to a pollution free and healthy environment and shall ensure that it fulfills all its obligations towards the people of the city.

Sd/-

DEPONENT

**VERIFICATION:-**

Verified at Bathinda on this 16<sup>th</sup> day of August, 2013 that the contents of the above affidavit are true and correct to my knowledge based on official record, no part of it is false and nothing material has been concealed therefrom.

Sd/-

DEPONENT



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Subject: Appeal No. 70 of 2012 before Hon'ble National Green Tribunal, New Delhi

On the hearing of 9<sup>th</sup> July, the chairperson, NGT asked undersigned that whether 15 m wide green belt exists at the present dumping site of the waste or proposed site for processing plant.

On the basis of the submission made before the Tribunal earlier, I deposed that 15 m wide green belt exists at the periphery of the site. After deposing the same I checked at the site on 11.07.2014, the green belt was found only for names sake. All the plants were found withered.

The NGT has asked the MCB to submit the status report on next date of hearing i.e. on 15.07.14. The status of green belt was reported as it was present at site. On the basis of this report, the NGT has found that I had deposed falsely before NGT on 09/07/14 and has fined me personally Rs.10,000/-. So it is found that find has been imposed because due to careless and inattentive would carried out by Sh.Amarjit Sikngh ISO. Now as the NGT has further ordered to develop the 15 m wide green belt all around the periphery of the site and maintain the same, some officer may be deputed on the task giving him the illegible responsibility in this regard.



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NGT has asked for an affidavit on 22/07/14 that the green belt has been developed.

For information and orders please.

Sd/-

16/7

Ld. Comm

SE BMC will be officer-in-charge of the site & MSW. He will ensure the compliance of the orders of NGT by having a green belt of 15m width along the periphery of the site. Assistance of DD Horticulture & Forest Deptt Btn may be taken for technical inputs. He will be assisted by Xen Sandeep Gupta, SSO illegible, JE Rajinder Kr. LSO, CSI or any other officer has feels the need of videography of this entire project will be done on "BEFORE" & "AFTER".

Sd/-

16/7/14



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### **Site visit report on compliance of Common Action Plan**

We, the members of committee constituted by the Secretary, Local Govt., Punjab for the monitoring of compliance of Common Action Plan issued by Hon'ble Punjab & Haryana High Court, Chandigarh in CWP No. 14871 of 2011 and CWP No. 7039 of 2010, visited the Municipal Solid Waste dumping site near ITI Chowk, Mansa Road, Bathinda on 13.08.2014 to verify the compliance of the Common Action Plan.

The following are the observations:

1. The old waste deposited at the MSW dumping site soil has been covered with soil completely.
2. That for ensuring 100% door to door collection of waste, the Municipal Corporation has deployed adequate safai sewaks and other resources. Besides this, Municipal Corporation has installed two Toll free Nos. (1800 180 2626 & 1800 180 2101) for receiving the complaints, when person (Safai Mittar) does not reach any house hold for collection of waste on daily basis or some scattered waste is seen at any Secondary Collection Point. These no.s are well advertised on solid waste collection vehicles and by other means.



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3. That Municipal Solid waste is not allowed to be burnt. The labour/ staff deputed for road sweeping and door to door collection has been educated not to do so. At the time of site visit no burning of waste/garbage is seen.
4. That only fully covered vehicles are used for transportation of solid waste.
5. The plantation has been done all around the periphery of the solid waste dumping site for the development of Green Belt as required by one of the conditions of the Environment Clearance (EC). The plantation is well maintained.
6. That the Fencing of dumping site has been done and required guarded gates have been provided.
7. That the Spray of herbal sanitizer is being done daily on regular basis.
8. That the weekly Fogging is being done regularly.
9. That for dumping of fresh waste 4m deep pit in 5 acre area has been dug. These pits have been provided with Polythene sheet lining and leachate collection arrangement. The solid waste received at



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dumping site is covered with soil daily. The earth required for the same has been stock piled at the Site near pits.

Sd/-

sd/- 13/8/2014

Sh.Sandeep Gupta, XEN, MCB      Sh. Joginder Singh, XEN, PPCB

Bathinda

Bathinda

Sd/-13/8/14

sd/-

Sh. Dalwinderjit Singh, PCS      Sh. Damanjit Singh, PCS

Commisioner, MC, Bathinda      Sub Divisional Magistrate,

Bathinda



In compliance of the orders passed by this Hon'ble Tribunal on 15/07/2014. I, Dalwinderjit Singh, PCS, Commissioner, Municipal Corporation, Bathinda hereby submit my compliance report regarding plantation at Municipal Solid Waste processing plant/dumping site at Mansa Road, Bathinda.

This is to submit before this Hon'ble Tribunal that the plantation at aforesaid site has been completed as mentioned in the conditions of the Environment Clearance issued for this site and as per plantation plan suggested by the Horticulture Development Officer, Bathinda and Forest Range Officer, Bathinda. Plantation has been completed within one week time from July 15, 2014 the date of issue of such orders by this Hon'ble Tribunal in pending Appeal No.70 of 2012.

The following resources were deployed in order to complete this plantation work within stipulated time period.

Sr.No.	Machine	No.s	Total Hours
1.	Excavator Big (Poclaine)	2	150
2.	Excavator small (JCB)	3	225
3.	Tractor Trolly	20	1500
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5.	Man Power		
a.	Malis	50	2800
b.	Junior Engineers	3	252

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c.	Landscape Officers	2	168
d.	Assistant Engineers	2	168
e.	Executive Engineer	1	84
f.	Superintending Engineer	1	14

2060 Numbers of plants exist at site today.

2. It is, further submitted that Municipal Corporation, Bathinda has issued notice to the Project Developer to develop the green belt as required by the conditions of the Environment clearance within one week time and submit an explanation that why a fine of Rs.50,000/- may not be imposed upon him for defaulting his contractual obligation of meeting the conditions of Environment Clearance vide memo no. 2015/MSW dated 17/07/2014 (copy enclosed). The representative of the Project Developer was present in the Court room on 15/07/2014 when the said order was passed. This order was immediately conveyed to him and he was verbally instructed to develop the green belt as per the conditions of Environment Clearance within one week time. When the Project Developer did not start developing the green belt. The same was carried out by the Municipal Corporation, Bathinda. This was done to ensure the compliance of the orders of this Hon'ble Tribunal to develop the green belt in a week time. The cost incurred on the same shall be recovered from the Project Developer.



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3. This is also submitted that the Accounts Department has been directed to deduct Rs.10,000/- from the salary for the month of July, 2014 of Mr. Sandeep Gupta.

Sd/-

Commissioner

Municipal Corporation, Bathinda

Dated: 21/07/2014



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PLANTATION PLAN AT MSW SITE

MANSA ROAD, BATHINDA

A. SPECIES SUGGESTED:

1. NEEM
2. SUKHCHAIN
3. BARMA DEK
4. MAHA RUKH (AILANTHUS)
5. PILKAN
6. TOOT
7. ARJUN

B. PLAN SUGGESTED

Office Deputy Director Horticulture, Bathinda

Number: 902

Dated: 23/07/14

To,

The Commissioner,

Municipal Corporation, Bathinda

Subject: regarding report of the plantation on the MSW Plant site.

In reference to the above cited subject, it is requested that today on 23/7/2014, a visit was made to MSW Plant, Mansa Road, Bathinda with the officers of the Forest Department. There is 284 meters length of a 5 meter green belt and on the other side the length of the belt with 15 meters width is 1632 meters. 2348 saplings were planted in this entire area, but keeping this area as the main area, there is room for four lines in the green belt all around, due to the many turns and the area being only 15 meters in some places, only 2060 saplings could be planted here. These 2060 trees related to forest department are such as Neem, Burma Deck, Sukhchain, Pilkhan, Arjan etc. have been planted. This report is for your information and necessary action please.

(sd)

(sd)

Forest Range Officer

Deputy Director Horticulture

Bathinda

Bathinda



True Typed Copy

**From:** [Kumar Shashwat Singh Sawno](mailto:kumarshashwat@gmail.com)  
**To:** [chambersofnaginderbenipal@gmail.com](mailto:chambersofnaginderbenipal@gmail.com)  
**Cc:** [Gunita Pahwa](mailto:gunita.pahwa@gmail.com); [Manish Gopal Singh Lakhawat](mailto:manish.gopal.singh.lakhawat@gmail.com)  
**Subject:** Reply of JUWM (Bathinda) | Bikramjeet Singh Shergill vs State of Punjab [Original Application No. 413/2021]  
**Date:** Friday, December 6, 2024 6:38:19 PM  
**Attachments:** [image003.png](#)  
[image004.png](#)  
[image005.png](#)  
[image006.png](#)  
[Bikramjeet Singh Shergill Reply.pdf](#)

Dear Sir,

We write on behalf of the M/s JITF Urban Waste Management (Bathinda) Ltd. concerning the matter in ***Bikramjeet Singh Shergill vs State of Punjab [Original Application No. 413/2021]*** filed before the Principal Bench of the Hon'ble National Green Tribunal at New Delhi.

Please find attached the Reply on behalf of M/s JITF Urban Waste Management (Bathinda) Ltd pursuant to the directions of the Hon'ble Tribunal dated 22.11.2024.

Best Regards,

Kumar Shashwat Singh Sawno  
Principal Associate



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